

Contd. (9)

Respondents to produce these documents and records at the time of hearing if the same are available with them and can be legally produced by them.

At the time of hearing the documents and records ^{which are to be produced} should be shown to the applicant and his advocate. A copy of this order be sent to the applicant and the respondents.

Reply of the respondents is on record. The case is ready for hearing. It is already kept on Sine-die list. It should continue to remain on the Sine-die list until further orders, m.p. disposed of.

P. S. Chaudhri

(P. S. Chaudhri)
M(A)

(M. B. Mujumdar)
M(A)

Order dated
24/10/89
dispatched on
10/11/89

17/11/89

Order dt 24-10-89
Served on Applicant,
Reg NO 1 & 2 and dt
16-11-89, 15-11-89 & 16-11-89
Mm
22-11-89